

National Human Rights Commission
Research Division/ Unit 4

Sub- Recommendations based on the visit report of Dr. Ish Kumar IPS (Retd.), the then Special Rapporteur, NHRC to Model Jail Chandigarh in the state of Punjab on 11th February, 2020 to understand the living conditions of the prisoners and also the problems faced by the jail staff. The visit report has been scrutinized and approved by the Commission along with the observations and recommendations.

The following are the observations/recommendations emanated out of the visit report of Dr. Ish Kumar along with the doable actions to be taken by the concerned authorities:-

S. No.	Observations/Recommendations	Doable Action
1.	There is no segregation within convicts or under-trials based on the gravity of the offence due to lack of adequate space in the prison.	Prison administration may send a proposal to the State Home department for creating extra Barracks.
2.	The wages paid to convicts in the jail is very low i.e. Rs. 60, 70 and 80/- for unskilled, semi-skilled and skilled respectively as per Punjab Police Manual (last revised in 1996).	The home department may initiate action to amend the Punjab Police Manual at par with the Model Prison Manual 2016, and revise the jail rates for convicts accordingly.
3.	There is no follow up of the prisoners for rehabilitation after they are released from the jail as per Punjab Jail Manual, 1996 which prohibits communications with prisoners, their relatives and friends after release.	The home department may amend the Punjab Police Manual at par with the Model Prison Manual 2016.
4.	From May 2019 to January 2020, there were 36 days on which police escort did not come and prisoners could not be taken to the court.	The prison administration may ensure proper coordination with the police department to avoid such instances.
5.	The foreign prisoners can make ISD calls only after taking approval from Ministry of External Affairs which gets delayed. The jail authorities could review this provision and relax this process for prisoners not involved in terrorist/ g rave cases.	Ministry of External Affairs may examine the issue to relax the existing procedure, if it is not jeopardizing the interest of the Country.
6.	NGO's like Indian Vision Foundation may be invited for encouraging activities in jail like tailoring centre, crèche, sanitary pad manufacturing unit etc. (as done in Guru gram and Faridabad jails).	The Joint I.G. (Prison) is advised to visit jails in Delhi, Haryana & Telangana to study the good practices and implement them in the said prison.

7.	The jail administration is recommended to adopt Tihar Jail Model for providing employment opportunities and increasing the wages of the prison inmates. Tihar Jail has set up Tihar Jail Factory where the inmates are employed.	The prison Administration may consider and adopt such initiatives which help to provide employment opportunities and the increased wages of the prison inmates.
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Subject: Visit note to model Jail Chandigarh
To: sgnhrc@nic.in, js-nhrc@nic.in, US <covdnhrc@nic.in>

Date: 06/04/20 02:25 PM
From: Dr Ish Kumar <drish1958@gmail.com>

Visit to Model Jail Chandigarh 2020.docx (38kB) Inmates strength in Chandigarh jail.jpg (3.2MB)
Details of Under trial prisoners.pdf (560kB) days on which police escort was not available chan... (132kB)
recovery of prohibited articles chandigarh jail.pd... (107kB) Letter to DG Prisons HP.pdf (138kB)
Standing order 1 2015 on phone calls Chandigarh Ja... (1.2MB) Photographs during the visit to Chandigarh Jail.do... (789kB)

Sir
Please find enclosed herewith my visit note to Model Jail Chandigarh (on 11/02/2020) along with annexures and photographs. I have highlighted the areas where NHRC intervention will be useful for improving the living conditions and enforcing the human rights of jail inmates.

Regards
Dr Ish Kumar
Special Rapporteur North Zone NHRC

-- Inmates strength in Chandigarh jail.jpg

JS (P/T) / JS (R)
4/6

5/6/20

MA Singh
5/6

SRO
9.6.20

650/JS (P & T)
5/6/20

44/JS (R)
05/06/20

SO/PR.
Sam John } *Pl put up on file for approval of Commission.*

9.6.20

SRO
9.6.20

MODEL JAIL, CHANDIGARH

**DEPARTMENT OF PRISONS AND CORRECTIONAL ADMINISTRATION,
UNION TERRITORY, SAROVAR PATH, SECTOR - 51, CHANDIGARH.
Phone & Telefax : 0172-2676001, 0172-2682040
e-mail - pro.modeljailchd@gmail.com**

**POPULATION STATEMENT OF MODEL JAIL, CHANDIGARH
AS ON 11.02.2020**

Authorized capacity of the jail : 1120 (1000 Male + 120 Female)

Sr. No.	Category of Prisoners	Male	Female	Total
1.	Convicts sentenced to RI	386	016	402
2.	Prisoners Sentence to SI	005	001	006
3.	Civil Prisoners	000	000	000
4.	Undertrial Prisoners	376	017	393
5.	Undertrial Prisoners Sessions Commit	180	012	192
6.	Undertrial Prisoners B Class.	000	000	000
7.	Children	001	003	004
	Total	948	049	997

Visit to the Model Jail Chandigarh

I visited the jail on 11/02/2020. I met Joint I.G (Prisons) Sh. Virat holding charge of Superintendent Jail and the other staff including the medical doctor. I visited Barrack No.7 (for senior convicts and under trials) and Barrack No-2 (for adolescent under trials) and went around campus to see the Mulakat Room & Drug De Addiction Centre (due for inauguration on 12/02/2020) etc.

Inmates' capacity, strength and security

1. Against the authorized capacity of 1120 inmates (1000 male + 120 females), at present, there are 997 inmates (948 males and 49 females) with 408 convicts, 585 under trials and 4 children with mothers (annexure 1)
2. Out of 997 inmates, 194 (103 convicts and 91 UTs) are involved in murder cases, 145 (82 convicts and 63 UTs) in rape cases and 209 (87 convicts & 122 UTs) in NDPS Act. The inmates in these 3 categories account for around 55 percent of all inmates.
3. There are 14 foreigners including 4 convicts (3 from Nigeria and 1 from Czech Republic) and 10 under trials (8 from Nigeria, 1 each from Tanzania and West Africa).
4. 178 CCTV Cameras are installed in the Model Jail at present.

Visit to Barrack No 7 for senior inmates (>60 years)

1. I visited senior citizens barrack and spoke to the inmates. There were no complaints regarding food, hygiene or accommodation.
2. However, 3 of them complained about medical treatment -Sodaghar s/o Karamat Ali and Ram Narain s/o Ram Prasad wanted to be referred to PGI Chandigarh as they were not getting relief by medicine from local ENT specialist. I told Superintendent to do needful as per rules.

3. Convict Kanwaljit Singh S/o Malook Singh wanted BP medicine of particular brand as he was not getting relief by generic medicines and he was willing to pay for it.
4. Convict Budh Ram S/o Sonamjeet requested for his transfer to Himachal Pradesh as he is serving sentence in a HP case and was given bail in Chandigarh case. The Joint I.G. (Prisons) said that matter was under correspondence with Government of Himachal Pradesh (letter dated 15/01/2020, addressed to DG Prisons, HP enclosed). I told Joint IG to talk to DG Prisons HP on phone and pursue the matter.
5. Convict Rajwinder Singh S/o Shingara Singh also requested for transfer to his home town. He was asked to give an application to jail authorities.
6. Convict Gursharan Bhatia s/o Surjit Singh, suffering from knee problem, requested that he had been granted bail but he had not furnished personal bond as he had no house or work and requested to send him to old age home. I told jail authorities to talk to Director Social Welfare, Chandigarh and do needful.
7. I also met one serving IG of police from HP (Zahur Zaidi), in this barrack. (arrested along with one DSP and 6 others by CBI in infamous case of custodial death of an accused in rape and murder of a school girl)

Visit to Adolescent Ward (Barrack No.2)

1. 9 under trial inmates (Shubham s/o Rajinder, Sarvesh s/o Gurcharan, Pradeep s/o Deen bandhu, Md. Talib s/o Zulfan, Inderjit Singh s/o Rambir Singh, Vishal s/o Vicky, Harman s/o Rohtash and Sachin s/o Ram Bharose) stated that they have submitted applications for their transfer to Observation home as they were juveniles. Joint I.G. Prisons told that their applications had already been referred to the JMIC court for necessary orders. I told him to bring it to the

notice of District Session Judge during his monthly visit to jail as some of these cases are pending in JMIC for last 4 to 5 months.

2. Some inmates complained that Lok Adalat is not being held regularly on monthly basis. Superintendent jail may write to District Session Judge in this regard
3. Some inmates complained regarding unfair enquiry and *booking of false cases* against them by Chandigarh police. I directed Joint I.G Prisons to take applications from the above inmates and send it to the respective police for reinvestigation after taking court orders. *NHRC may like to develop a SOP in all such cases as it is a consistent complaint across all the jails and observation homes I have visited during last 8 months.*

Legal Aid:

480 persons had been provided legal aid. Advocates can come daily to meet prisoners at 4:30 pm. However with help from Legal Services Authority, advocates should be asked to be available daily to inmates for 2 hours as in Tihar Jail Delhi.

Mulakat

The convict prisoners are allowed one meeting per week and Under Trials prisoners 2 meetings per week with the family members, relatives and friends after producing valid ID proofs like Aadhar, voter card, driving license, employee ID etc. The interview is about for 20 minutes. He can bring 3 Kg fruit. Special meetings are permitted in emergencies. Prisoners are permitted to correspond with their relations outside and receive replies after censor by jail authorities.

Phone calling to relatives & friends

Inmates are also allowed to talk to close relatives and friends and can talk to them for 5 minutes thrice a week on two pre fed numbers. Phone numbers of high security risk prisoners are verified through police. At present no verifications were pending. The detailed standard order No.1/2015 dated 6/10/2015 to implement the STD system in jails is enclosed in Annexure. It permits only two calls per week for 5 minutes each on two pre fed numbers based on biometric identifications for inmates maintaining good conduct in the jail. Those involved in terrorist activities, booked under NSA, MCOCA, or heinous offences like murder, dacoity, robbery, kidnapping for ransom cannot avail the telephone facility. All conversations are recorded and take place in the presence of a jail official. In exceptional circumstances, IG/Superintendent can permit 2 additional calls in a month. One can change the number for calling but not frequently. The jails in Haryana permit these calls on daily basis, but after verifying the numbers. The Chandigarh jail can also permit these calls more frequently by buying additional instruments.

Education

Adult education department is running 3 centers (2 for males and one for female inmates). Those illiterate are provided education up to middle standard. Higher education is provided through NIOS and IGNOU. The number of inmates who have enrolled themselves for adult education, NIOS and IGNOU in last 3 years is given below:

SESSION	ADULT EDUCATION	NIOS	IGNOU
2016-17	50	56	141
2017-18	58	84	122
2018-19	60	69	177

Activities and Good Practices in Jail

1. **E Prison software** has been fully implemented and data since 2012 has been fed. Legacy data since 2005 is being entered now.
2. **Meditation centre** is being run by Brahma Kumaris for meditation and counseling.
3. **Yoga programs** are also conducted by Art of Living.
4. **Music therapy** programs are being done by Soul's Diet Musical Group.
5. **Food Supply:** The jail has been **supplying food** to 100 Anganwadi centres (since 2017) catering to approximately 5000 children. Food is also being supplied to 50 crèches since 2017. Rice fortification program was also started in anganwadi rasoi. Convict Vasudev was awarded Tinka Tinka award on Human Rights day for work in Anganwadi kitchen by a NGO.

However, some subordinate staff expressed that there was security risk involved in daily supply of above food and seizures of contrabands from the inmates had increased since then. Department must review this practice.

6. Jail organized a **placement camp** in June, 2017 and inmates released during last six months were invited to attend for the job opportunities. *It is a very good idea but must be institutionalized and held every quarter/six months.*
7. Some **health screening camps** for medicine, ENT, eyes, dental, psychiatry, surgery etc. were conducted in January, 2018 for 3 days. Screening was also done for BP, diabetes, obesity, breast and cervical cancer for those above 30. AIDS and TB awareness camps were also conducted in Feb. 2018. *However, such camps must be held every quarter and should not be one time affair.*
8. The Jail also observes **days** like International Yoga Day, Day against Drug Abuse and Illicit Trafficking, International Women's Day, International Literacy Day, National Sports Day, Birth Anniversary of Mahatma Gandhi etc (7 inmates released as approved by MHA on 2/10/2019). A play was also organized by jail inmates on this day.

9. In 2018, the Jail Department participated in National Craft Mela, the 13th Agro Tech India Fair, Military Literature Festival and CII Trade Fair exhibition and CII Premier Festival in 2019 and displayed jail products like candles, sweets, furniture items, cloth bags, paper envelopes etc.
10. *Clean and Green* jail program was organised and *Aushadhi Vatika* containing herbal / medicinal plants was opened.
11. The Jail inmates participated in *Fit India campaign* in August, 2019
12. Jail inmates organized plays on 2nd and 20th October, 2019 regarding *ban on plastic*.
13. *Special sessions* are organized to educate inmates - Guru Nanak Dev message of peace and love, spiritual session by ISCKON and Sri Sri Ravi Shankar etc.
14. *Festivals* like pre Lohri was celebrated in coordination with Inner Wheel Club. Prizes were given to female inmates for pickle making, hand knitted woolens, paper and cloth bags etc. Annual cultural evening is also organized and good performers are rewarded.
15. Jail authorities are proposing to name the barracks after great personalities from Indian History and display their name boards.
16. Jail has also a tied-up with Punjab University for *counseling, reformation and rehabilitation of addicts and habitual offenders*, although the results of these efforts are not still apparent. *I requested Joint I.G prisons to institutionalize the effort by signing a formal MOU with the University.*

Amenities in Jail

1. **Rupantran (Drug De-addiction) Center** is scheduled for inauguration by the Governor Chandigarh on 12/02/2020, as directed by High Court of Punjab and Haryana. Posts of 4 medical officers, 1 psychiatrist, 2 clinical psychologists,

5 physiotherapists, 5 nurses, one Lab Technician, 1 ECG Technician and 1 pharmacist have been sanctioned .It is a very good initiative. *The standard de-addiction protocols must be followed.*

2. The Jail has 2 **video conferencing studios**. 2nd studio was inaugurated in 2017 by Justice Rajesh Bindal of Punjab and Haryana High court, in view of the High Courts instructions for appearance of hard core criminals through video conferencing.
3. In February 2019, **Srijan** an outlet for the sale of jail products was opened in Sector-22 Chandigarh.
4. **Library** has 7000 books. **Coffee Table book** of Prison department was released in January, 2018.
5. **RO plant**: There are RO filters in each barrack for drinking water. However, some required maintenance as per some inmates. Jail should erect a central big RO water plant
6. The Social Welfare Department started **SARTHI**, a canteen to be run by the blind persons from Asha Kiran training centre, Sector-46, Chandigarh in September, 2017 for welfare of persons with disabilities. The products made in the jail will be sold here.
7. **Biogas plant** has been set up.
8. The Jail Department has launched its **website** in April, 2018 and intends to sell the furniture, snacks and other items online.
9. **Gymnasium** is available

Matters of Concern.

1. **Segregation** of under trials and convicts has not been done. Similarly there is no segregation within convicts or under trials based on gravity of offences. Joint I.G. Prisons explained that mixing of inmates is because of lack of adequate space. *This is not convincing. Segregation is possible as there is no overcrowding in the jail. Otherwise proposals for extra barracks may be sent for sanction.*
2. The wages being paid to the convicts are very low @ Rs.60/-, 70/- and 80/- for unskilled, semi-skilled and skilled. In Tihar jail Delhi, payments are being made at the minimum wage rate and are 3-4 times higher (194/-, 248/- and 308/- after deduction of 344/- as maintenance). The Joint I.G. (Prison) explained that above rates are as per Punjab Police Manual (last revised in 1996). He further informed that a proposal has been moved to the office of I.G. (Prisons) Chandigarh for enhancing of wages to some extent. **The Prison department Chandigarh should take steps to follow Delhi model of wages. NHRC may like to intervene and issue instructions.**
3. After release of prisoners, there is no follow up for their **rehabilitation**, as Para 199 of Punjab Jail Manual 1996 prohibits communication with prisoners, their relatives and friends after release. Government of Chandigarh UT and Jail Authorities must examine and amend this provision (*Model Prison Manual 2016 released by BPR&D/MHA has specific chapter on post release rehabilitation*).
4. From May 2019 to January 2020, there were 36 days on which *police escort did not come* and prisoners could not be taken to the courts (annexure enclosed). This must be reviewed.
5. There are 13 instances of recovery of **prohibited articles/contrabands** like mobile phones and narcotic drugs from April to November, 2019 (annexure enclosed).
6. There are large number of **vacancies** (107), making the jail administration difficult (95 posts sanctioned in 2018 after 15 years). The process for the

recruitment has been initiated through Punjab University institute of Applied Management Sciences, Chandigarh.

7. The Foreigner prisoners can make ISD calls only after taking approval from Ministry of External Affairs which normally gets delayed. This provision must be reviewed and relaxed in case of prisoners not involved in terrorist/grave cases.
8. There are 50 under trials who were granted bail but not released as they could not furnish sureties. (Annexure enclosed)
9. Individual cots/cement beds are not provided in the jail because of the shortage of space (except in senior citizen ward).

Other Suggestions

1. I advised jail authorities to install **information kiosks** (as in Haryana jails) which could be accessed by any inmate to see his next date of hearing in various cases, canteen purchases, parole/furlough availed etc. The relevant information from the prison could be uploaded on these kiosks. The Superintendent informed that process for the procurement of 2 kiosks has been commenced.
2. The Joint I.G (Prison) is advised to visit some jails in Delhi, Haryana & Telangana to study the good practices and implement (Prison Development board of Telangana, Phoenix software & Mulakat room of Guru gram jail, Haryana and semi open and open prisons of Tihar jail Delhi etc.
3. NGO's like Indian Vision Foundation may be invited for establishing activities in jail like tailoring centre, crèche, sanitary pad manufacturing etc.(as done in Guru gram and Faridabad jails)
4. I suggested that Chandigarh jail should *adopt Model Prison Manual 2016, released by MHA especially the provisions with regard to diet, daily wages for work (RI sentence) and post release rehabilitation.* The Superintendent informed

that the matter is under correspondence and the Punjab Government has constituted a committee. However the delay is inexplicable as Chandigarh UT comes directly under MHA. *NHRC may like to issue suitable instructions in this regard.*

Dr Ish Kumar

04/06/2020

Special Rapporteur NHRC North Zone

Enclosures

1. Jail inmates strength
2. UT prisoners in jail, eligible for release under section 436A CRPC and languishing for want of sureties
3. Non production of prisoners by police(no escort)
4. Recovery of prohibited articles
5. Letter to DG Prisons HP regarding transfer of convict Budh Ram
6. Standing order 1/2015 of Prison Department, Chandigarh
7. Photographs during visit



MODEL JAIL, CHANDIGARH
DEPARTMENT OF PRISONS AND CORRECTIONAL ADMINISTRATION,
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No. 373 /UT/DSJ, Chd.

Dated: 14/11/2020

To

The Secretary,
 District Legal Services Authority,
 UT, Chandigarh.

Subject :- W.P.(C) No. 406/2013 Re-inhuman conditions in 1382 Prisons Vs. State of Assam.

Kindly refer to your letter no. DLSA-AH-2020-1472 dated 07.01.2020 on the subject cited above.

The requisite information desired by you is as under:

Sr.No.	Information Required	Reply
3.3.1	UTPs covered under Section 436A Cr.P.C.	Nil
3.3.2	UTPs released on bail by the court but have not been able to furnish sureties.	No official information is sent to the jail by the court regarding grant of bail to the undertrial prisoners. However, on the basis of manual survey <u>50</u> undertrials were found who have been granted bail but they are not able to furnish surety. Detail of such undertrials is annexed as per <u>Annexure X/1.</u>
3.3.3	UTPs accused of compoundable offences.	List of total undertrials as on 09.01.2020 is annexed as per <u>Annexure X/2.</u>
3.3.4	UTPs eligible under Section 436 of Cr.P.C.	List of total undertrials as on 09.01.2020 is annexed as per <u>Annexure X/2.</u>
3.3.5	UTPs who may be covered under Section 3 of the Probation of	List of total undertrials as on 09.01.2020 is annexed as per <u>Annexure X/2.</u>

	Offenders Act, namely accused of offence under Section 379, 380, 381, 404, 420 IPC or alleged to be an offence not more than 2 years imprisonment.	
3.3.6	Convicts who have undergone their sentence or are entitled to release because of remission granted to them.	Nil. It is mentioned here that inmates are released after the expiry of sentence after giving them remission as per their entitlement from time to time.
3.3.7	UTPs become eligible to be released on bail under Section 167(2)(a)(i) & (ii) of the Code read with Section 36A of the Narcotics Drugs and Psychotropic Substances Act, 1985 (Where persons accused of Section 19 or Section 24 of Section 27A or for offences involving commercial quantity) and where investigation is not completed in 60/90/180 days.	No official information is sent by the court regarding submission of challan by the Investigation Agency. However, on the basis of manual survey, no inmate is found lodged whose challan is not filed within the stipulated period.
3.3.8	UTPs who are imprisoned for offences which carry a maximum punishment of 2 years.	List of total undertrials as on 09/01/2020 is annexed as per Annexure X/2. It is important to mention here that some inmates who are involved in offences which carry a maximum punishment of 2 years but they are also involved in other offences in the same case which carry punishment more than 2 years. However, history tickets of both the accused are attached as per Annexure X/3.
3.3.9	UTPs who are detained under Chapter VIII of the Cr.P.C. i.e. under Section 107, 108, 109 and 151 of Cr.P.C.	Nil
3.3.10	UTPs who are sick or infirm and require specialized medical	01, accused Sonan s/o Rontas is suffering from Tuberculosis and admitted

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	treatment.	at GMSH-16, Chandigarh.
3.3.11	UTPs women offenders.	List of total undertrial prisoners as on 09.01.2020 is annexed as per Annexure X/2.
3.3.12	UTPs who are first time offenders between the ages 19 and 21 years and in custody for the offence punishable with less than 7 years of imprisonment and have suffered at least 1/4 th of the maximum sentence possible.	Nil
3.3.13	UTPs who are of unsound mind and must be dealt with Chapter XXV of the Code.	Nil.
3.3.14	UTPs eligible for release under Section 437(6) of Cr.P.C., wherein in a case triable by a Magistrate, the trial of a person accused of any non-bailable offence has not been concluded within a period of 60 days from the first date fixed for taking evidence in the case.	Such information is not available in the jail. The same can be obtained from the trial courts.

Yours faithfully,


Superintendent,
Model Jail, Chandigarh.

Prisoner No.	Date of Admission	Prisoner Name	Father Name	Under Section	3.3.1 (Hail sentence of maximum undergone under 436 A)	3.3.2 (UTP released but don't have surties for bail bond)	3.3.8 (UTP with maximum imprisonment of 2 years in all sections)	3.3.12 (UTP between age 19 to 21 with less than 7 years punishment in all sections)	Barack	Remarks
1 889864/2018	15/12/2018	SONU	SANT RAM	379 I.P.C. 411 I.P.C. 14 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
2 88922/2019	30/01/2019	LOVITY SHARMA	BHIM CHAND	301 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
3 88942/2018	06/03/2019	SHARMA BHARVI	SURAJ RAM	380 I.P.C. 457 I.P.C.	Not Eligible	Eligible for FIR No. 135 of 18/05/2019	Not Eligible	Eligible	9	He said that he is acquitted in three case with FIR no. 195, 111 & 159, other case with FIR no. 207 is in Panchkula
4 88913/2018	20/04/2019	SAGAN	SATBIH	379 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Eligible	9	NA
5 88934/2019	08/07/2019	JAYID	SAR MOHID	224 I.P.C. 279 I.P.C.	Not Eligible	Eligible for FIR No. 46 of	Not Eligible	Not Eligible	9	Second case with FIR No. 25 is in Panchkula
6 88938/2019	19/05/2019	MANIR	PARSI KHAN	325 I.P.C. 379 I.P.C. 3e I.P.C.	Not Eligible	Eligible for FIR No. 148 of serial 34	Not Eligible	Not Eligible	9	Second case with FIR no. 26 is in Mohall
7 88951/2019	02/06/2019	KHIT	ASIL KUMARI	Under section of all 6 cases	Not Eligible	Eligible	Not Eligible	Not Eligible	9	U said that he is on bail in all the 6 FIRs with Fir no. 27, 68, 23, 45, 249, 270 but nobody to give surty. He also said that he is Acquitted in HR no. HMA 261
8 88948/2019	11/06/2019	SUNNY KUMAR	VIAV KUMAR	Under section of all 6 cases	Not Eligible	Eligible	Not Eligible	Not Eligible	9	UT said that he is on bail in all the 6 FIRs with Fr. no. 81, 141, 41, 69, 75 & 127 but nobody to give surty.
9 88920/2019	29/07/2019	HAUV KUNDAI	HAI KISHNA	379 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	10	NA
10 88919/2019	30/01/2019	TULIK SAI	CHANDU	380 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA

11	08/06/2019	28/07/2019	SURYAM RIMDARI	PATEL SUDHANSU	Under section of both cases	Not Eligible	Eligible	Not Eligible	Not Eligible	9	UT said that he is on bail in all the 2 FIRs with Fir no. 101 & 102 but nobody to give surety.
12	08/06/2019	08/06/2019	SAYAM LAL SAYAM KULDEVAN LAL	RAM KULDEVAN	138 N.I. ACT.	Eligible	Eligible for FIR No. 3312 of 2018	Eligible	Not Eligible	9	NA
13	08/06/2019	09/06/2019	SUNAI NAVJ SHARMA	DIWAG PARMISH T SHARMA	179 I.P.C. 411 I.P.C. 179 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
14	08/11/2019	11/09/2019	SHARMA T SHARMA	T SHARMA	179 I.P.C.	Not Eligible	Eligible for FIR No. 297 of 22/11/2018	Not Eligible	Not Eligible	9	Second case with FIR No. 645 is in Panchula (On Bail)
15	08/10/2019	13/09/2019	RAJIB RAJIB LAL	RAJIB LAL	179 I.P.C. 411 I.P.C.	Not Eligible	Eligible for FIR No. 180 of 16/06/2019	Not Eligible	Not Eligible	9	On Bail in other case with FIR no. 799
16	08/14/2019	14/09/2019	RAJIB RAJIB LAL	RAJIB LAL	180 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
17	08/13/2019	25/09/2019	AKSHAY SUDH	RAJIB LAL	21 N.D.P.S.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
18	08/23/2019	18/10/2019	RAJIB RAJIB LAL	RAJIB LAL	179 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
19	08/28/2019	30/10/2019	RAJIB RAJIB LAL	RAJIB LAL	332 I.P.C. 353 I.P.C. 186 I.P.C.	Not Eligible	Eligible for FIR No. 150 of 27/07/2019	Not Eligible	Not Eligible	9	On Bail in other case with FIR no. 241
20	08/28/2019	08/11/2019	TEJ DADAJI SINGH	RAJIB LAL SINGH	179 I.P.C. 411 I.P.C. 21 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
1	08/28/2019	08/12/2019	RAJIB RAJIB LAL	RAJIB LAL	179 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	9	NA
2	08/28/2019	16/12/2019	RAJIB RAJIB LAL	RAJIB LAL	379 I.P.C. 411 I.P.C. 473 I.P.C.	Not Eligible	Not Eligible	Not Eligible	Eligible	9	NA
3	08/10/2019	19/06/2019	RAJIB RAJIB LAL	RAJIB LAL	Under section of both cases	Not Eligible	Eligible for FIR No. 17 & 150	Not Eligible	Not Eligible	2	On Bail in other case with FIR no. 105 of Phase 1 Mohali
4	08/28/2019	27/03/2019	RAJIB RAJIB LAL	RAJIB LAL	302 I.P.C. 341 I.P.C.	Not Eligible	Eligible for FIR No. 17 & 42	Not Eligible	Not Eligible	2	Acquitted in other case with FIR no. 170
5	08/28/2019	24/04/2019	RAJIB RAJIB LAL	RAJIB LAL	179 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
6	08/28/2019	28/12/2019	RAJIB RAJIB LAL	RAJIB LAL	380 I.P.C. 411 I.P.C. 451 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
7	08/28/2019	20/03/2019	RAJIB RAJIB LAL	RAJIB LAL	179 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA

Prisoner No.	Date of Admission	Prisoner Name	Father Name	Under Section	3.3.1 (Right sentence of maximum sentence under 438 A)	3.3.2 (U/P released but don't have surties for bail bond)	3.3.3 (U/P with maximum imprisonment of 2 years in all sections)	3.3.12 (U/P between age 19 to 21 with less than 7 years punishment in all sections)	District	Remarks
28	23/07/2019	SILVANKA KULIAR	MURUKODE SIVAKANNA	411 I.P.C. 382 I.P.C.	Not Eligible	Eligible for FIR No. 130	Not Eligible	Not Eligible	2	Acquitted in other case with FIR no. 226-
19	20/06/2019	VIKAS RAJET	TATVA SURESH	308 I.P.C. 341 P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
10	22/11/2012	RAJET	HARIWANT SINGH	Under section of both cases	Not Eligible	Eligible for FIR No. 176 & 178	Not Eligible	Not Eligible	2	Acquitted in other case with FIR no. 456
11	10/12/2019	MOHAN SINGH	SHIV PARSHAS	397 I.P.C. 411 I.P.C. 34 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
12	10/12/2019	SURAJ SINGH	SURESH SINGH	392 I.P.C. 411 I.P.C. 34 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
13	14/03/2019	SAJID ANSARI	ISRAV ANSARI	363 I.P.C. 300 I.P.C. 370 I.P.C. 4 POSCO	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
4	16/08/2019	NAVJAIN	PREESH	397 I.P.C. 341 P.C. 411 I.P.C.	Not Eligible	Eligible for FIR No. 216	Not Eligible	Not Eligible	2	On trial in other case with FIR no. 212 of 191
5	11/10/2019	MGANI	MUKESH	392 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
6	05/04/2019	HARVEY	SHUSAN PARSAD	473 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
7	11/02/2019	VIRAY	SARU MALHAR	379 I.P.C. 431 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	2	NA
8	18/08/2019	ANVAPAL	ANSHU	379 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	3	NA
9	10/10/2019	RAVINDRA SINGH	CHANDRA GIRI	379 I.P.C. 411 I.P.C.	Not Eligible	Eligible for FIR No. 141	Not Eligible	Not Eligible	3	Not required in other case with FIR no. 262 & 193 of Purgali
D	26/05/2019	DHIN SAIN	VIRAY KUMAR	379 I.P.C. 431 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	3	NA
1	29/08/2019	MANIRI SAI ELM	JACI AHMED	Under section of 4 out of 7 cases	Not Eligible	Eligible for FIR No. 40, 50, 68 & 73	Not Eligible	Not Eligible	3	Not required in other case with FIR no. 509 of UP and 127 & 16751 of New Delhi
2	13/03/2019	MOHD. SAUFI	MOHD. ISMAIL	66-DIT ACT, 420 I.P.C. 467 I.P.C. 468 I.P.C. 471 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	3	NA

Prisoner No.	Date of Admission	Prisoner Name	Father Name	Under Section	1.3.1 (Half sentence of maximum undergone under 236 A)	3.3.2 (UTP released but don't have facilities for ball bowl)	3.1.1 (UTP with maximum imprisonment of 2 years in all sections)	3.3.2 (UTP between age 19 to 21 with less than 2 years punishment in all sections)	Barrack	Remarks
436399/2019	15/11/2019	WAKASIH SINGH	KAM FAJAJUR SINGH	Under section n ^o 3 out of 9 cases	Not Eligible	Eligible for FIR No. 102 (Sector 26), 102 (Sector 11) & 193	Not Eligible	Not Eligible	3	Not required in other case with FIR no 77, 130, 161, 218, 252 & 288 of Pkt
1430306/2019	24/10/2019	ROHIT	KATTAN LAL	Under section of both cases	Not Eligible	Eligible for both FIR No. 344 & 356	Not Eligible	Not Eligible	3	N/A
1590119/2019	18/11/2019	KANUJI KUMAR	KAMESH KUMAR	392 I.P.C. 341 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	12	N/A
1650069/2019	01/05/2019	MOHD IBEAN	MOHD MUJIB	379 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	12	N/A
1790220/2019	12/12/2019	PIVA KANTIA	ANBAR SINGH	Under section of both cases	Not Eligible	Eligible for FIR No. 295 & 144	Not Eligible	Not Eligible	12	N/A
1800584/2019	05/12/2019	DAVINDER SINGH	S. JANI SINGH	379 I.P.C. 411 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	12	N/A
9900372/2019	29/08/2019	PURPAT SINGH	KEVRA SINGH	406 I.P.C. 420 I.P.C. 120 I.P.C.	Not Eligible	Eligible	Not Eligible	Not Eligible	12	N/A
088884/2019	07/02/2019	SHISH PAI SINGH	MOCHAR SINGH	Under section of 5 out of 7 cases	Not Eligible	Eligible for FIR No. 24, 80, 90, 133 & 418	Not Eligible	Not Eligible	12	Acquitted in other case with FIR no. 319 & Not required in other case with FIR no. 207 of Pkt

**NON PRODUCTION DUE TO NON AVAILABILITY OF POLICE ESCORT REPORT FROM
01.01.2019 TO 10.02.2020**

PERIOD	REASON	AFFICATED ESCORT
10.05.2019	Non Availability of Police Escort due to visit of Prime Minister of India Sh.Narinder Modi At Chandigarh.	6
14.05.2019	Non Availability of Police Escort due to visit of Prime Minister of India Sh.Narinder Modi At Chandigarh.	12
18.05.2019	Non Availability of Police Escort due to shortage of man power	4
13.08.2019 TO 14.08.2019	Non Availability of Police Escort due to Independence day 2019 Celebrations	21
16.09.2019	Non Availability of Police Escort due to maintain LAW & Order in Chandigarh in connection with the rally of "Kashmiri Quomi Sangharsh Himmayat Committed, Punjab."	1
20.09.2019	Non Availability of Police Escort due to maintain LAW & Order in Chandigarh in connection with the visit of Sh.Amit Shah Hon'ble Home Minister of India to Chandigarh.	14
30.09.2019	Non Availability of Police Escort due to shortage of man power	1
03.10.2019 to 04.10.2019	Non Availability of Police Escort due to Vidhan Sabha Election in Haryana 2019.	24
10.10.2019 to 11.10.2019	Non Availability of Police Escort due to Vidhan Sabha Election in Haryana 2019.	14
13.10.2019 to 16.10.2019	Non Availability of Police Escort due to Vidhan Sabha Election in Haryana 2019.	19
18.10.2019	Non Availability of Police Escort due to Vidhan Sabha Election in Haryana 2019.	9
21.10.2019 to 24.10.2019	Non Availability of Police Escort due to Vidhan Sabha Election in Haryana 2019.	33
30.10.2020	Non Availability of Police Escort due to shortage of man power	3
05.11.2019 to 06.11.2019	Non Availability of Police Escort due to Shortage of man power in connection with deployment of police force in security of Vice President of India on 06.11.2019	20
07.11.2019	Non Availability of Police Escort due to Shortage of man power in connection with deployment of police force in security of Ex Prime Minister Dr. Manmohan Singh of India on 07.11.2019	5

13.11.2019 to 14.11.2019	Non Availability of Police Escort due to Shortage of man power	13
16.11.2019	Non Availability of Police Escort due to Shortage of man power	7
25.11.2019	Non Availability of Police Escort due to Shortage of man power	9
27.11.2019	Non Availability of Police Escort due to Shortage of man power	7
29.11.2019	Non Availability of Police Escort due to Shortage of man power	14
20.12.2019	Non Availability of Police Escort due to Shortage of man power	9
09.01.2020	Non Availability of Police Escort due to Shortage of man power	3
09.01.2020	Train Tickets Not Booked for peshi at Diwas MP at such a short notice	2
17.01.2020	Non Availability of vehicle from MT section for transportation	1
23.01.2020	Non Availability of Police Escort due to Republic day 2020 Celebrations	6



 10/1/2020

RECOVERY OF PROHIBITED ARTICLES

Sr. No	Date	Recovered from	Recovery Articles
1.	07.04.2019	Convict Parwinder Singh s/o Malkiat Singh from Barrack No. 4 at 7:00 AM	Opium like substance (One small plastic Vaseline box and second wrapped in polythene paper) from the right pocket of trouser (Wt. 19.20 gms)
2.	07.04.2019	Convict Bobby s/o Kanwar Pal from Barrack No. 5 at 7:00 AM	Sulpha (Wt. 13.60 gms)
3.	07.04.2019	Rajan Bhatti and others from barrack no. 5	Black Charger
4.	07.04.2019	From barrack no. 4 (Belongings of accused Vijay s/o Raj Kumar who has been released on bail)	Rs. 20/- note and Rs. 500/- Note
5.	25.05.2019	From barrack no. 10 ventilating window of bathroom	Samsung mobile with sim (Black colour)
6.	04.06.2019	From 12 Cells Ward, convict Parwinder Singh s/o Malkiat Singh.	Opium.
7.	04.06.2019	From 12 Cells Ward	Samsung DuoS + 2 batteries + Charger (Black Colour)
8.	12.07.2019	Accused Pawan Kumar s/o Ram Kishan (from peshi at deodhi gate) at 5:25 pm.	4.5 gms Charas with polythene. (Letter No. 5530 dated 12.07.2019 for registration of FIR).
9.	22.08.2019	Under the ground, backside 12 cells ward	Sulpha like substance with polythene wrapper (10 gms)
10.	09.10.2019	From accused Paramjeet Shori s/o Ram Parkash Shori	2 pouches of Heroin hidden in his private part. On weighing 01 gram with polythene wrapper. (letter sent to SHO, 49, Chd. vide letter no. 8072 dated 09.10.2019).
11.	22.11.2019	12 Cells ward from accused Sehil Kaushal	• Mobile Samsung made (without sim) and lighter
12.	22.11.2019		• During the search of personal belongings one mobile battery was

			recovered from the box where onion were kept.
13	23.11.2019	Mrs. Anita came to meet accused Sushma in the Model Jail, Chandigarh on 23.11.2019.	The area near the water tap was searched and a polythene wrapped was found wherein heroine like substance was found.



**OFFICE OF THE ADDL. INSPECTOR GENERAL OF PRISONS &
CORRECTIONAL ADMINISTRATION, U.T. CHANDIGARH**
**DEPARTMENT OF PRISONS AND CORRECTIONAL ADMINISTRATION,
UNION TERRITORY, SAROVAR PATH, SECTOR-51, CHANDIGARH.**
Phone & Telefax : 0172-2676001, 2682040 e-mail: pr@modeljailchd@gmail.com
REMINDER-IV

No. 461 /UT/AIG/Prs., Chandigarh dated the:- 15/01/2020

To

The Director General,
Prisons and Correctional Services,
Himachal Pradesh.

Subject:- Regarding transfer to Convict Budh Ram S/o
Sonamjeet Singh in case ST No. 122/2014, u/s 20
NDPS Act, P.S. CID, Bharari, Shimla, HP.

Sir,

In continuation of this office earlier letter Nos. 3545 dated 01.05.2019, 5271 dated 03.07.2019, 6975 dated 29.08.2019 and 7739 dated 27.09.2019 on the subject cited above, it is stated that above said convict was lodged at Model Jail Chandigarh in case NCB Crime No. 13 dated 27.03.2014 since 20.08.2014. He was sentenced for RI of 10 years and fine of Rs. 20 lacs IDRI 20 months on dated 06.10.2016. He was facing trial in case ST No. 122/2014, U/s 20 NDPS Act, P.S. CID, Bharari, Shimla, HP and after trial, he was sentenced for 10 years by Court of Sh. Jitendra Azad, Special Judge-II, Kullu, HP on 30.05.2017 and was sent back to Model Jail Chandigarh as he was already serving sentence in Chandigarh case. However, a copy of conviction warrant was forwarded to the Superintendent, Model Central Jail Nahan, Distt. Sirmour, HP, evidently for execution of sentence after completion of sentence in Chandigarh case. On 04.02.2019, above said accused secured bail in Chandigarh case from Hon'ble Punjab & Haryana High Court, Chandigarh. In view of this, convict was sent to Model Central Jail Nahan, Distt. Sirmour, HP on 14.02.2019 with request letter no. 1196 dated 14.02.2019 for execution of sentence pending in case related to State of Himachal Pradesh. However, the Superintendent, Model Central Jail

Nahar, Distt. Sirmour, HP refuse to admit the convict to with the request to kindly take up the matter of the prisoner for repatriation from one state to other as per rules.

However, as per rules this is not a case of repatriation as prisoner is sentenced in a case related to State of Himachal Pradesh and all the rules regarding remission, parole etc, will be as applicable in the State of Himachal Pradesh. In view of this, you are again requested to re-examine the case regarding transfer of above said convict in any of the jail of State of Himachal Pradesh as per your Administrative convenience.

Joint Inspector General of Prisons,
U.T., Chandigarh.

Endst No. 101-03

Dated Chandigarh, the 15/01/2021

A copy is forwarded for information and taking further necessary action:-

1. The Chief Secretary, Himachal Pradesh Government Secretariat, Shimla - 171002, HP
2. The Registrar General, High Court of Himachal Pradesh, Shimla - 171001.

Joint Inspector General of Prisons,
U.T., Chandigarh.

Prisons Department, U.T., Chandigarh.
STD Facility for Jail Inmates
Standing Order No. 1/2015

In suppression of the earlier Standing Order No. 1 dated 7th March, 2014 which was issued in order to implement the orders of the Hon'ble Punjab & Haryana High Court, Chandigarh, in CWP No. 6359 of 2010 dated 26.04.2011 a STD system had been installed in the Model Jail, Chandigarh with the approval of Chandigarh Administration. After the installation of two more machines and revision of frequency of Calls and Call rates by Chandigarh Administration vide Letter No. 6518-HIII(3)-2015/18161 dated 28/08/2015, the following orders shall govern the use of the STD system.

Administrative aspect:-

- 1 The telephone facility will be available to all the inmates twice in a week and shall be of five minutes duration. Arrangements shall be made in the software to make alphabetical division of prisoners as under-

FIRST ALPHABET	MULAKAT DAY	CALL DAY
A to J	Monday & Thursday	Saturday & Wednesday
K to R	Tuesday & Friday	Monday & Thursday
S to Z	Wednesday & Saturday	Tuesday & Friday

However, The Inspector General (Prisons) or the Superintendent Jail may allow a call on any day under special circumstances on the written application of the inmate citing a genuine reason such as death in family, medical emergency in family, marriage of close relatives, etc. in exchange of a future call. The reasons for allowing the same shall be recorded in writing by the Superintendent Jail or the Inspector General (Prisons). Only in very exceptional circumstances, the inspector general (Prisons) or Superintendent Jail may allow two extra calls in a month on the basis of written application of the inmate, after recording the reasons for allowing the same in writing. However, no inmate shall be allowed more than four extra calls in a year under any circumstances whatsoever. The application and the decision will be scanned and attached to the digital file of the inmate. The Superintendent Jail may change the schedule or alphabetical order by way of office order, whenever there is any practical inconvenience. Anyone shall be allowed to make ISD calls only after the approval of Ministry of External affairs.

- 2 This facility will be made available to only those inmates who will maintain good conduct during their incarceration period. This can be withdrawn temporarily or permanently, if any jail offence is committed by a prisoner during incarceration period or otherwise the telephone facility is found to be misused. The process for the said withdrawal of the facility would be the same as adopted under section 547 of Punjab Jail manual.

3 The prisoners who are involved in offences against the State, terrorist activities, MCOCA, NSA, PSA or involved in multiple heinous offences such as robbery, dacoity, murder, kidnapping for ransom etc. habitual jail rules offenders, who are frequently involved in assaulting co-inmates in the prison or who have ever assaulted a prison official shall not be eligible for this facility in the interest of public safety and order. However, if any inmate already lodged in the prison becomes involved in any of the above offences, then the facility will be withdrawn as per process laid down under section 547 of the Punjab Jail manual.

4 However, the Inspector General of Prisons or the Superintendent Jail shall be empowered to take appropriate decision in individual case to case basis, by recording the reasons in writing.

5 As and when a new prisoner is admitted into the jail, his finger prints will be scanned and stored in the system. Then the prisoner will be asked to provide two phone numbers of his/her close relatives like husband, wife, mother, father, sister, brother, etc. on which he will like to make calls, through a written application which will be scanned and attached to the digital file of inmate. The change of number shall not be allowed frequently. The number shall be changed on the written application citing reasonable ground satisfying the Superintendent Jail. The said application will also be scanned and attached to the digital file of the inmate. The Inmate can call on both numbers on his turn and on the same time by dividing his 5 minutes at his discretion. The Superintendent Jail may seek copy of post paid bill or any other related document for the verification of the said phone number before allowing the start of this facility or at any time. The conversation of such calls shall take place in the presence of an officer not below the rank of Assistant Superintendent Jail.

6 Whenever a prisoner has to make a call, he will approach the phone booth and will identify himself by putting his finger print on the biometric scanner.

7 The system will match the scanned finger print with the stored finger prints. In case of a match, it will display the name of the prisoner along with the two phone numbers on which prisoner is allowed to make a call on the attached touch screen monitor.

8 The prisoner will have to touch one of the numbers to proceed with the call. The system will have provision to redial/ disconnect the number.

9 The system will record 100% of conversations and will store it along with date and time and name of the prisoner for the purpose of later retrieval if required. Copy of the conversation of such call shall be provided to any security agency if they desired so with the approval of the Jail Superintendent.

10 The system will also monitor the total duration of the call and will warn the prisoner to disconnect the call when the time limit is about to be exhausted. If the prisoner does not disconnect the call, it will force disconnect.

11 One employee shall be deployed on each kiosk, under the supervision of Asst. Supdt. Jail/ Head Warder.

Financial aspect:-

- 12 Every inmate shall be allowed one free call of five minutes per week and subsequent call shall be allowed on Rs. 1 per minute or part thereof, irrespective of local or STD call.
- 13 A Separate Bank account shall be opened for depositing such receipts. Cash received from the prisoner for this phone call facility shall be deposited in this bank account by the prison officials at least once a week or if it exceeds Rs. 10000/-, whichever is earlier..
- 14 Report of the cash collected shall be made and signed by Officer in charge and Deputy Superintendent Jail.
- 15 Cash Book shall be maintained for receipt from prisoners and Payment of bill of Telephones and maintenance, etc.
- 16 Payment of bills of telephones and maintenance of system shall be made from this fund. If there are insufficient funds, the payments may be made from other funds as per general financial rules & other instruction.
- 17 Profits earned by this facility shall be used for increasing the number of booths and maintained of booths, etc. Thereafter, profits may be used for welfare of prisoners by transferring the funds to the prisoner welfare fund, keeping sufficient fund for above mentioned activities
- 18 If a prisoner is allowed extra calls as mentioned in rule 1, he shall also be charged Rs. 1/- per minute or part thereof, irrespective of Local or STD call.
- 19 The Inspector General of Prisons or the Superintendent Jail may allow indigent persons one call in a month free of cost in addition to weekly free call. However, in extra ordinary circumstances related with the life and liberty of a prisoner, or death of father, mother, brother, sister, spouse, son, daughter, etc more free calls may be allowed by superintendent jail on humanitarian grounds.
- 20 The Inspector General of Prisons shall have the authority to review and set aside any decision of the Jail Superintendent regarding this matter under reference.

Endst. No. 1399-1400
Chandigarh, dated 6-X-15

A copy is forwarded to the following for information and

necessary action:-

1. The Additional Inspector General of (Prisons) - cum- The Superintendent, Model Jail, Chandigarh.
2. Deputy Superintendent Jail, Model Jail; U.T., Chandigarh.

[Signature]
/e
Inspector General of Prisons,
U.T., Chandigarh.

[Signature]
/e
Inspector General of Prisons,
U.T., Chandigarh

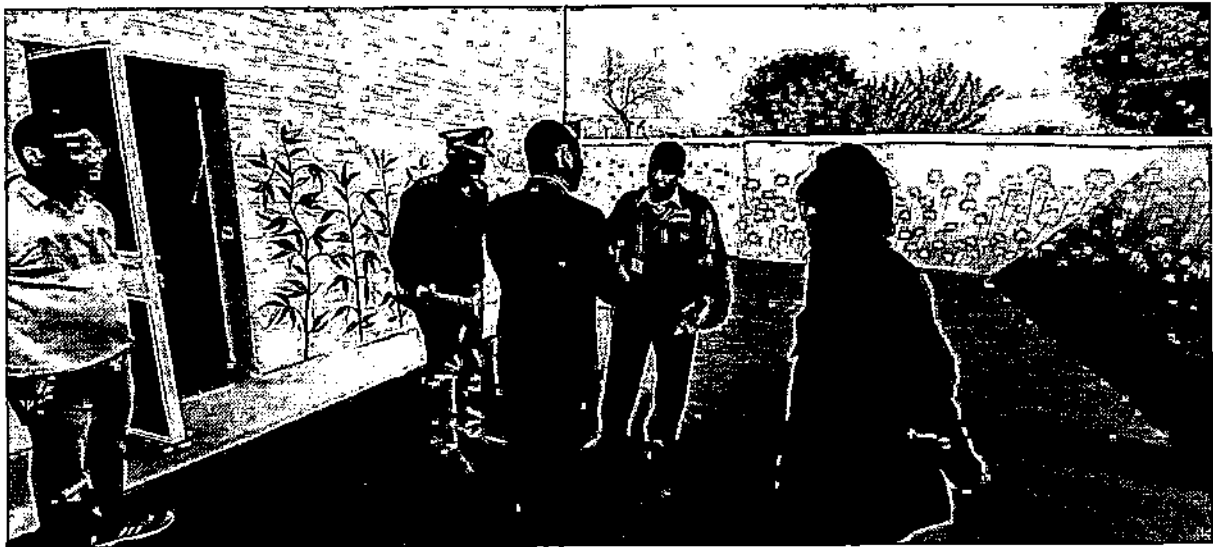
Photographs during the visit to Chandigarh Jail



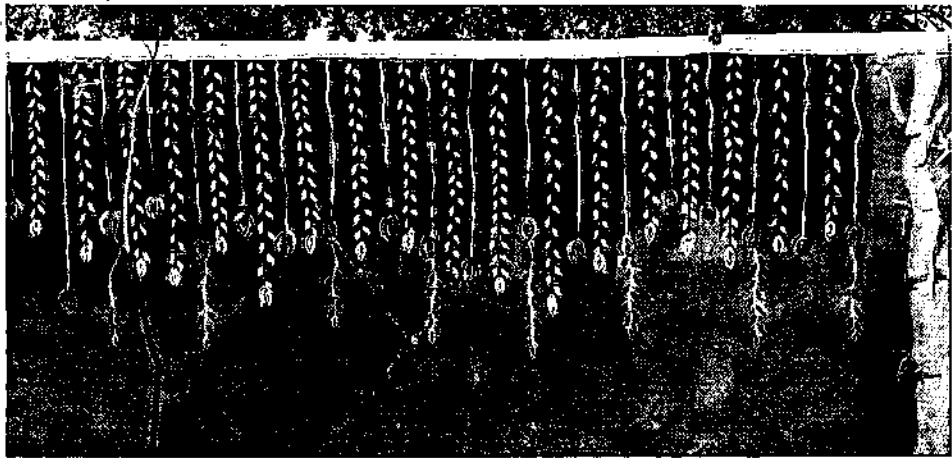
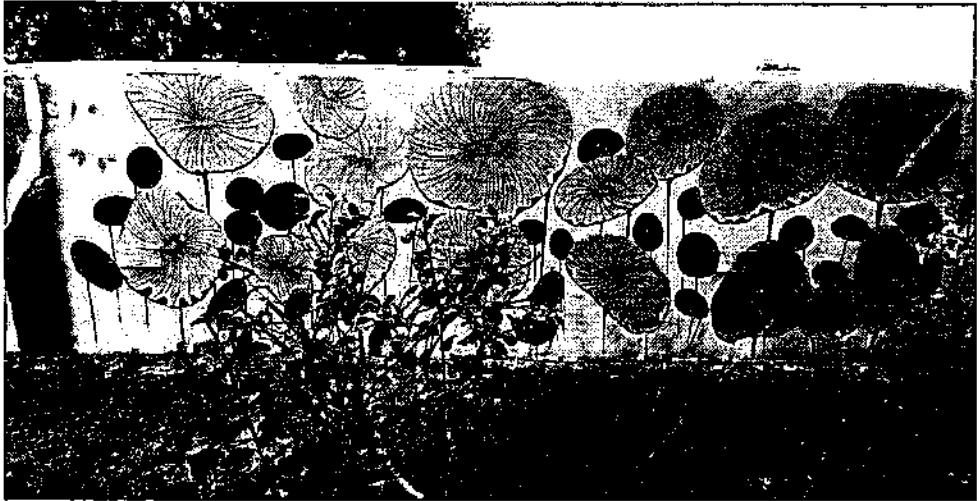
Senior Inmates Barrack and Interaction



Visit to Adolescent ward and Interaction



Visit to Rupantran Center (De-addiction)



Wall Paintings